

(d) if so, the details thereof; and

(e) the action taken by Government in this regard and the reasons for delay in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

Compensation to Land Oustees

4422. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the compensation amount paid to the farmers of Noida/Greater Noida for acquiring their land is considerably less than its market rate;

(b) if so, the reasons therefor.

(c) whether the State Government/Union Government have received any proposal/memoranda for providing proper compensation to the farmers for their land acquired during the last three years till date;

(d) if so, the details thereof; and

(e) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

[English]

Power Crisis in Khurja, Uttar Pradesh

4423. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the severe crisis of power in the Khurja Parliamentary Constituency in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the effective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Supply of power to a particular area in a State is within the authority of State Government/State Electricity Board who decide the quantum to be supplied to each area on the basis of importance/priority and the overall availability of power in the State. During the period April-July, 1996 the energy requirement in Uttar Pradesh was 13700 million units against which the availability was 11732 million units which represents a shortage of 14.4%.

(c) The various measures to improve the availability of power in Uttar Pradesh include maximising the generation from the existing capacity, implementation of R & M programme, reduction in T & D losses, effective load management and energy conservation measures and obtaining assistance from the neighbouring States/Systems.

Providing of Employment

4424. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to provide one job for each family in Jammu & Kashmir;

(b) whether the Government have decided on the economic sectors and geographic areas where these jobs will be made available;

(c) the total financial outlay on this programme; and

(d) the time by which the programme is to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir.

(b) to (d). Does not arise.

11.03 hrs.

The Lok Sabha then adjourned till twelve of the clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker in the Chair)

...(Interruptions)...

PAPERS LAID ON THE TABLE

Notification under Sub-Section (2) of Section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : On behalf of Shri R.L. Jalappa, I beg to lay on the Table a copy of the Notification No. S.O. 557(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1996 containing Order or Reservation of Textile Article for exclusive production by Handlooms, under sub-section (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

[Placed in Library See No. LT.433/96]